

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 5/TT/2023

Subject Petition for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for Asset-1 i.e. 02 number of 220 kV bays at Alipurduar Sub-station

And

Petition for determination of transmission tariff from COD to 31.3.2024 for transmission Asset-2: ± 800 kV 3000 MW HVDC POLE-III and LILO of Bishwanath Chariali–Agra HVDC line for parallel operation of the HVDC station at Alipurduar and Earth electrode station and Earth Electrode line at Alipurduar and Agra end and ± 800 kV 3000 MW HVDC POLE-IV at Alipurduar and Agra, **Asset-3:** LILO of Bongaigaon – Binaguri (Siliguri) 400 kV D/C line (quad), LILO of Birpara-Salakati 220 kV D/C line, 315 MVA 400/220 kV ICT-I&II and 125 MVar 400 kV Bus Reactor-I & II alongwith associated bays at Alipurduar HVDC station and **Asset-4:** 400 kV D/C Alipurduar-Punatsangchung along with associated bays at Alipurduar Sub-station under “Transmission system for development of Pooling Station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR”

Date of Hearing 20.12.2023

Coram Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner Power Grid Corporation of India Limited

Respondents West Bengal State Electricity Distribution Company Limited and 71 others

Parties Present Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Rohini Prasad, Advocate, BSPHCL
Shri Ravi Sharma, Advocate, JUSNL
Shri Sachin Dubey, Advocate, BRPL & BYPL
Shri Mohit K Mudgel, Advocate, BRPL & BYPL
Shri Shweta Sharma, Advocate, WBSETCL
Shri Zafrul Hasan, PGCIL



Record of Proceedings

The present petition has been filed Power Grid Corporation of India Limited for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for Asset-1: 02 no. of 220 kV bays at Alipurduar Sub-station and for determination of transmission tariff from COD to 31.3.2024 for Asset-2: ± 800 kV 3000 MW HVDC POLE-III and LILO of Bishwanath Chariali-Agra HVDC line for parallel operation of the HVDC station at Alipurduar and Earth electrode station and Earth Electrode line at Alipurduar and Agra end and ± 800 kV 3000 MW HVDC POLE-IV at Alipurduar and Agra, Asset-3: LILO of Bongaigaon-Binaguri (Siliguri) 400 kV D/C line (quad), LILO of Birpara-Salakati 220 kV D/C line, 315 MVA 400/220 kV ICT-I & II and 125 MVA 400 kV Bus Reactor-I & II alongwith associated bays at Alipurduar HVDC station and Asset-4: 400 kV D/C Alipurduar-Punatsangchung along with associated bays at Alipurduar Sub-station under "Transmission System for development of Pooling Station in Northern Part of West Bengal and transfer of power from Bhutan to NR/WR".

2. Learned counsel for the Petitioner submitted that they have filed a rejoinder to the replies received from BSPHCL and MPPMCL.

3. The Commission directed the Petitioner to furnish the following information on an affidavit by 12.1.2024 with an advance copy to the Respondents:

A. With reference to Asset-1: (True up of the 2014-19 tariff period and determination of the 2019-24 tariff period)

- (i) The details of works for which Additional Capital Expenditure (ACE) has been projected during the 2014-19 tariff period and 2019-24 tariff period including the works against which balance/retention payments are projected.
- (ii) The linked computation of IDC claimed along with the actual drawl in Excel format given below with all formulae in respect of Asset-1:

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date up to COD	Interest discharged up to COD	Interest payment date after COD	Interest discharged after COD

B. With respect to Assets-2 and 3 (determination of tariff for the 2019-24 tariff period)

- (i) The details of works for which ACE has been projected during the 2019-24 tariff period, including the works against which balance/retention payments are projected in the case of Assets-2 and 3 separately.
- (ii) The linked computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for Assets-2 and 3:



Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date up to COD	Interest discharged up to COD	Interest payment date after COD	Interest discharged after COD

c. Asset-4 (Approval of capital cost and determination of tariff for the 2019-24 period)

- (i) The details of works for which ACE has been projected in the 2019-24 tariff period including the works against which balance/retention payments are projected in the case of Asset-4.
- (ii) The linked computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for Asset-4:

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date up to COD	Interest discharged up to COD	Interest payment date COD	Interest discharged after COD

4. With respect to IDC, it is observed that the Petitioner, in paragraph 11.3 of the petition, has mentioned the total IDC for Asset-4 as ₹4673.81 lakh wherein out of total IDC, ₹4040.89 lakh has been discharged up to COD, and the balance IDC of ₹523.50 lakh and ₹109.42 lakh has been discharged in 2019-20 and 2020-21 respectively. However, the IDC statement in the case of Asset-4 shows the total IDC for Asset 4 is ₹4069.33 lakh, wherein out of the total IDC, ₹3514.97 lakh has been discharged up to COD, and the balance IDC of ₹460.54 lakh and ₹93.81 lakh was discharged in the 2019-20 and 2020-21 respectively. The mismatch between the statements made may please be clarified.

5. The Commission also directed the Respondents to file their replies, if any, by 27.1.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 15.2.2024. The Commission directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time shall be entertained.

6. The matter will be listed for further hearing on 21.2.2024.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

